

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. No.559/2005

Thursday this the 18th day of January, 2007

CORAM :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

A.N.Mohanan

**Assistant, Regional Passport Office, Cochin
Residing at : Alazhata House, Kadavanthara PO
Cochin-682 020**

Applicant

(By Advocate Mr. Shafik M.A.)

Versus

**1. The Additional Secretary (Administration)
Government of India,
Ministry of External Affairs
Patiala House Annexe, Tilak Marg
New Delhi - 110 001**

**2. The Joint Secretary & Chief Passport Officer
Government of India,
Ministry of External Affairs
CPV-Division, New Delhi**

**3. The Regional Passport Officer
Regional Passport Office
Panampilly Nagar
Cochin - 682 036**

Respondents

(By Advocate Mr. Thomas Mathew Nellimoottil)

**The application having been heard on 18.01.2007, the
Tribunal on the same day delivered the following :**

ORDER

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

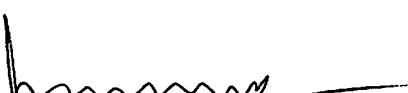
**This is a case in which the applicant is aggrieved by the
fact that his appeal against order dated 13.09.2001 has not been
disposed off as yet. No order of the respondents has been
impugned in this application as such. The applicant was awarded a
punishment of censure. Against this, the applicant has filed an**



appeal (A-4) to the Additional Secretary in the Ministry of External Affairs followed by a reminder A-5 also. On their part, the respondents take the contention that the applicant himself withdrew the said appeal vide Annexure R-1 document. It is seen that the said document has been addressed to the Joint Secretary, who, admittedly, is not the appellate authority. We feel that any appeal preferred before the appellate authority should be disposed of by such authority. The appellate authority, in this case, the Additional Secretary should have disposed of the appeal one way or the other. The learned counsel for the respondents is not averse to this course of action. In view of the above, MA 1075/05 for impleading is not adjudicated upon.

2. Under these circumstances, we order that the said appellate authority shall dispose of the appeal vide Annexure A-4, within one month from the date of receipt of a copy of this order.
3. With these orders, the OA is disposed of. No costs.

Dated, the 18th January, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


N.RAMAKRISHNAN
ADMINISTRATIVE MEMBER

vs